

5/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A./T.A No. 187/2003

R.A/C.P No.

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FORM NO-4
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWALATI BENCH

ORDERSHEET

Original Application : 187/03

Misc Petition No. : _____

Contempt Petition No : _____

Review Application No: _____

Applicants:- D.C. Medhi

Respondents:- W.O. I. Joms

Advocate for the Applicants:- M. Chanda, G.N. Chakrabarty, S. Nath

Advocate for the Respondents:- Case

Notes of the Registry	Date	Order of the Tribunal
	22.8.2003	On the prayer of Mr. M. Chanda, learned counsel for the applicant the case is adjourned. List again on 12.9.2003 for admission.
<p>96.158548 2.8.03..... <i>[Signature]</i> mb 12.9.2003</p>	12.9.2003	Present : The Hon'ble Mr. K.V. Prahaladan, Member (A). Heard Mr. M. Chanda, learned counsel for the applicant. Issue notice to show cause as to why the application shall not be admitted. List on 31.10.2003 for admission.
<p>Steps taken along with envelope <i>[Signature]</i> pl. comply order dated 12/9/03 Notice is prepared and sent to despatch section for issues to the Respondents. Memo No-1971 mb to 1975 dt+ 16/9/03</p>		<p><i>[Signature]</i> Member</p>

31.10.2003 Put up on 3.12.2003 to enable respondents to file written statement

[Signature]
Vice-Chairman

10.11.03

mb

An additional statement submitted by the Applicant in addition to the statement made in O.A. 187/03.

18.12.2003 Written statement has been filed. The application is admitted. List the matter ~~of~~ for hearing on 5.2.2004.

[Signature]
Member (A)

mb

No written statement has been filed.

5.1.2004 On the prayer of learned counsel for the applicant, the case is deferred to 22.1.2004 for hearing.

[Signature]
Member (A)

mb

Written statement has been filed on behalf of the respondents.

19.2.2004 On the plea of learned counsel for the applicant the case is adjourned. List on 9.3.2004 for hearing.

[Signature]
Member (A)

mb

NS
19/12/03

9.3.2004 On the plea of counsel for the applicant, the case is adjourned. List on 19.4.04 for hearing.

[Signature]
Member (A)

mb

28.4.04

26.4.04 Heard counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No order as to costs.

[Signature]
Member (A)

Copy of the judgment has been sent to the office for issuing the same to the applicant as well as to the Gov. Sec. for the Respond.

[Signature] 2/3/04

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. / R.A. No. 187 of 2003

DATE OF DECISION 26.4.2004.

. Sri Durlove Chandra Medhi APPLICANT(S).

. Sri M. Chanda ADVOCATE FOR THE
APPLICANT(S).

- VERSUS -

. Union of India & Ors.. RESPONDENT(S).

. Sri A. Deb Roy, Sr.C.G.S.C. ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE SHRI K.V.PRAHLADAN, ADMINISTRATIVE MEMBER

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Ho'ble Member (A)

✓
aw

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 187 of 2003.

Date of Order : This the 26th Day of April, 2004.

The Hon'ble Shri K.V.Prahladan, Administrative Member.

Shri Durlove Chandra Medhi,
Skilled Worker Grade I,
Small Industries Service Institute,
Silchar-788006,
Dist. Cachar (Assam)

...Applicant

By Advocate Shri M.Chanda

- Versus -

1. The Union of India,
represented by the Secretary to the
Govt. of India, Ministry of Industries,
New Delhi.
2. The Development Commissioner,
Small Scale Industries,
Nirman Bhawan,
New Delhi-110011.
3. The Director (Admn.)
Office of the Development Commissioner (SSI)
Nirman Bhawan,
New Delhi-110011.
4. The Director,
Small Scale Industries Service Institute,
Bamunimaidan,
Guwahati-781021.
5. The Assistant Director I/c
Small Scale Industries Service Institute,
Silchar Branch,
Silchar-788006.
District-Cachar (Assam)

...Respondents

By Sri A. Deb Roy, Sr.C.G.S.C.

O R D E R (ORAL)

K.V.PRAHLADAN, ADMN.MEMBER,

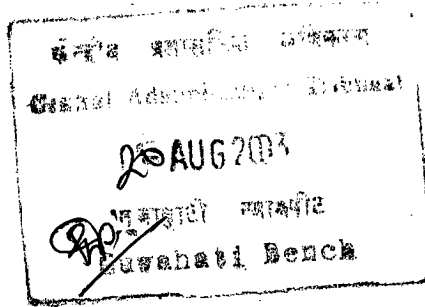
W.P.
This is the second round of litigation. The applicant is working as a Skilled Worker under Small Industries Service Institute (SISI), Silchar. In terms of the order dated 19.1.2000 passed by this Tribunal the applicant was transferred from Imphal to Silchar instead of Guwahati as the SISI, Silchar comes under the jurisdiction of Director, SISI, Guwahati. By this application the applicant prayed that he may be posted to Guwahati or in a nearby place.

2. The respondents contested the case and filed its written statement. In the written statement the respondents stated that presently there is no vacancy at Guwahati. The case of the applicant may be considered against the available future vacancy.

3. Heard Mr M.Chanda, learned counsel for the applicant and Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents at length. Considering the facts and circumstances of the case I feel it expedient that ends of justice will be met if a direction is given on the applicant to file a fresh representation narrating his grievances. Accordingly the applicant is directed to file a fresh representation before the respondents within one month from the date of receipt of this order. If such representation is filed within the time stipulated the respondents are also directed to consider his case sympathetically and as per rules against the future available vacancies.

With these observations the O.A. is disposed of.
No order as to costs.


(K.V. PRAHLADAN)
ADMINISTRATIVE MEMBER



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH : GUWAHATI

O.A. No. 187 /2003

Sri Durlove Chandra Medhi

-vs-

Union of India & Ors.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

- 23/24.8.90 Applicant appointed as Skilled Worker Grade I under the respondents and posted at Imphal (Manipur).
- 05.01.96 Applicant submitted representation to the competent authority for his transfer to Guwahati on the ground that his wife was a serious patient of heart and unable to undertake strenuous journey who was staying at Tinsukia with her minor children and as such the applicant is required to be posted at a place within the affordable distance from Tinsukia. He submitted number of representations thereafter for his transfer to Guwahati where vacancy existed. Having failed to get justice, he approached the Hon'ble Tribunal praying for justice. His appointment letter was also specific that he shall serve in the States of Assam, Meghalaya and Arunachal Pradesh but he was arbitrarily posted in the State of Manipur.
- 19.1.00 Hon'ble Tribunal passed orders directing the respondents to consider his representations

Durlove Ch. Medhi

for his transfer to Guwahati and communicate a speaking order to the applicant within two months from the date of receipt of the order.

10.5.00 Respondents issued orders transferring the
25.5.00 applicant from Imphal to Silchar instead of Guwahati on the pretext that Silchar centre is under the jurisdiction of Guwahati.

Applicant joined accordingly and continued to persuade for his transfer to Guwahati narrating the distressed condition of his family but of no avail.

6.3.03 Respondents posted two persons as Skilled worker Grade I at Guwahati against the vacant posts but ignored the long pending claims of the applicant.

P R A Y E R

- 8.1 That the applicant be declared as entitled to be posted at Guwahati.
- 8.2 That the respondents be directed to transfer the applicant and post him at Guwahati.
- 8.3 Costs of the application.
- 8.4 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

Durlave ch. Medhi

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O. A. No. 187 /2003

Sri Durlove Chandra Medhi : Applicant

- Versus -

Union of India & Others: Respondents.

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06.	IV	Copy of order dated 6.3.2003	-18 -

Date 20.08.03

Filed by
Subrata Nath
Advocate

Durlove Ch. Medhi

Filed by me applicant
through:
Subrata Nath
Advocate.
Date.
20.08.03

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI**

(An Application under Section 19 of the Administrative
Tribunals Act, 1985)

O. A. No. _____/2003

BETWEEN

Shri Durlove Chandra Medhi
Skilled Worker Grade I,
Small Industries Service Institute
Silchar-788006
Dist. Cachar (Assam).

...Applicant

-AND-

1. The Union of India,
Represented by the Secretary to the
Government of India, Ministry of Industry,
Department of S.S.I, Agro & Rural Industries
New Delhi.
2. The Development Commissioner,
Small Scale Industries,
Nirman Bhawan,
New Delhi-110011.
3. The Director (Admn.)
Office of the Development Commissioner (SSI)
Nirman Bhawan,
New Delhi-110011.
4. The Director,

Durlove ch. Medhi

Small Scale Industries Service Institute,
Bamunimaidan,
Guwahati-781021

- 5. The Assistant Director I/c
Small Scale Industries Service Institute.
Silchar Branch
Silchar-788006
District-Cachar(Assam)

...Respondents.

DETAILS OF THE APPLICATION

- 1. Particulars of order(s) against which this application is made.

This application is made not against any particular order but against unfair action and injustice done by the respondents by way of denial of the genuine claim of the applicant for his transfer from Small Industries Service Institute (SISI), Silchar to SISI, Guwahati.

- 2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

- 3. Limitation.

Durlove Ch. Medhi

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case.

- 4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.
- 4.2 That pursuant to an interview held on 5.7.89, the applicant was appointed under the respondents in the post of Skilled worker Grade-I vide Memorandum dated 23/24.8.1990, issued by the Director, Small Industries Service Institute (for short SISI), Guwahati and was posted at Imphal.
- 4.3 That though the applicant was posted at Imphal, his family composing of his wife and minor children were residing at Tinsukia. It is relevant to mention here that the wife of the applicant is a chronic heart patient and was under constant medical care and advised to avoid any strenuous journey, under such circumstances, it was essentially required for the applicant to stay with his family at Tinsukia or at a manageable distance from Tinsukia in order to attend to exigencies. This apart, it became difficult for the applicant to manage two establishments and to afford

Durlove Ch. Medhi[^]

medical expenses for his wife's treatment with such a meagre income from such a remote place.

4.4 That circumstanced thus, the applicant had since been approaching the respondents praying for a transfer from Imphal to Guwahati since there was vacant post at Guwahati which was at a manageable distance from Tinsukia. The applicant submitted representations on 5.1.1996 and thereafter to the competent authorities from time to time narrating his situation. Although he was assured that his case would be considered and he was with the hope of a favourable consideration, but the respondents did not take any interest on the matter.

It is relevant to mention here that it was specifically mentioned in his appointment letter dated 23/24.8.1990 that the appointment carries with it the liability ^{to} serve anywhere in Assam, Meghalaya and Arunachal Pradesh. But surprisingly, the applicant was denied posting at any of those places for the reasons best known to the respondents.

Copy of appointment letter dated 23/24.8.90 is annexed as Annexure-I.

4.5 That having failed to get any justice from the respondents in spite of all efforts, the applicant approached this Hon'ble Tribunal through D.A. No. 12/2000 praying for protection of his rights and

Dulore Ch. Medh'

interests. The Hon'ble Tribunal after examining the case and hearing both the parties, passed its order on 19.1.2000 in O.A. No. 12/2000 directing the respondents to consider the representations submitted by the applicant for his transfer from Imphal to Guwahati with a further direction that the respondents shall communicate a speaking order to the applicant within a period of two months from the date of receipt of the order.

Copy of the order dated 19.1.2000 is annexed hereto as Annexure-II.

4.6 That the applicant begs to state that although the aforesaid order of the Hon'ble Tribunal was pertaining to the transfer of the applicant from Imphal to Guwahati, but the respondents misconstrued the order to their convenience and acted in an unfair manner with mala fide intention and issued order No. 18013/03/2000-A(NG) dated 10.5.2000 and order No. C-14014(27)/2000/776 dated 25.5.2000 transferring the applicant from Imphal to SISI, Silchar instead of Guwahati with the pretext that SISI, Silchar is under the jurisdiction of SISI, Guwahati. Thus the respondents resorted to colourable exercise of power and acted against the spirit of the order dated 19.1.2000 of this Hon'ble Tribunal and transferred the applicant to Silchar instead of Guwahati.

Durlove Ch. Mehta

Copy of order dated 10.5.2000 and order dated 25.5.200 are annexed as Annexure- III series.

4.7 That the applicant however complied with the order as a disciplined worker and joined at SISI, Silchar immediately thereafter and has been working in the same post of skilled worker Grade I at SISI, Silchar.

Since his joining at Silchar, the applicant has been approaching time and again to the competent authorities praying for consideration of his transfer to Guwahati and submitted representations but to no avail.

4.8 That the applicant begs to state that the respondents have been rejecting the prayer of the applicant all along on the plea of non-availability of post at Guwahati although there were vacant posts at Guwahati and the respondents are apathetic about the distressed condition of the applicant and his family. It is relevant to mention here that recently the respondents are posted two persons in the post of skilled worker Grade-I at Guwahati and that too by transferring one person (Shri D.Sharma) from SISI, Silchar itself to SISI, Guwahati vide order No. A-32016(1)/92-Estt./6070 dated 06.03.2003 but they did not consider the case of the applicant in spite of his long pending prayers, thus denying justice.

Copy of order dated 06.03.2003 is annexed hereto as Annexure-IV.

Darlove Ch. Medhi

4.9 That the applicant most humbly submits that he served in remote areas since his joining and complied with whatever orders were issued on him from time to time. Because of serious ailments of his wife and a distressed condition of his family, the applicant has been praying all along for a humanitarian consideration only and for his transfer to Guwahati but the respondents seem to be determined not to consider his case in an unfair and unjust manner.

4.10 That due to non-consideration of his prayer for his transfer to Guwahati, the applicant has been suffering mentally, physically and financially and his entire family is passing from bad to worse condition day by day encountering irreparable losses. As such, finding no other alternative, the applicant is approaching this Hon'ble Tribunal for protection of his rights and interests and this is a fit case for the Hon'ble Tribunal to interfere with.

4.11 That this application is made bona fide and for the cause of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that, the applicant has been working in remote areas since his joining and deserves a posting as prayed for.

Durlave Ch. Medhi

- 5.2 For that, the respondents are acting in an arbitrary, unfair and unjust manner by ignoring the genuine problems and attending circumstances of the applicant which is contrary to the professed policy of labour welfare.
- 5.3 For that, the respondents denied to transfer the applicant to Guwahati even going against the spirit of the order of the Hon'ble Tribunal whereby the respondents were directed to consider the transfer of the applicant to Guwahati. Thus the respondents acted illegally, capriciously and mala fide.
- 5.4 For that, the respondents posted some other persons against the vacant posts at Guwahati by keeping aside the genuine representations of the applicant lying pending before them for long, which is violative of the Article 14 and 16 of the Constitution of India.
- 5.5 For that, the respondents denied to accommodate the applicant at Guwahati although there were vacant posts without any explainable reasons.
- 5.6 For that, the applicant served in the state of Manipur for a long period in the interest of the office although his appointment letter was specific that he will have to serve in the state of Assam, Meghalaya and Arunachal Pradesh only. As such his prayer for posting at Guwahati in consideration of his wife's ailments and children condition is his legitimate demand.

Dwloro Ch. Medhi

6. Details of remedies exhausted.

That the applicant declares that he has no other alternative or efficacious remedy except filing this application before the Hon'ble Tribunal. His applications, prayers and even the direction of the Hon'ble Tribunal upon the respondents to consider his case could not yield any result.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

Durlove Ch. Mehta

- 8.1 That the applicant be declared as entitled to be posted at Guwahati.
- 8.2 That the respondents be directed to transfer the applicant and post him at Guwahati or in a nearby place.
- 8.3 Costs of the application.
- 8.4 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

- 9.1 That the Hon'ble Tribunal be pleased to direct the respondents that the pendency of this application shall not be a bar for the respondents to consider the case of the applicant.

10.
This application is filed through Advocates.

11. Particulars of the I.P.O.

- | | | | |
|------|---------------|---|------------------|
| i) | I. P. O. No. | : | 96 158 548. |
| ii) | Date of Issue | : | 7.8.03 |
| iii) | Issued from | : | G.P.O. Guwahati. |
| iv) | Payable at | : | G.P.O. Guwahati. |

12. List of enclosures.

As given in the index.

Dwlove Ch. Medha

VERIFICATION

I, Shri Durlove Chandra Medhi, applicant in the instant application, aged about 48 years, working in the office of the Small Industries Service Institute, Employees Skilled Worker Grade-I, Imphal, Manipur, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 16th day of August, 2003.

Durlove Ch. Medhi

Gram: Smallind
Tlx : 235-2379 ASEX IN

REGISTERED

Phones : 31949
31950

Government of India
Ministry of Industry
Small Industries Service Institute
Bamunimaidin
Guwahati-21

No. A-12021/2/86-Part-1/4639

Date the 23-8-1990

MEMORANDUM

1. With reference to his interview, dated 5-7-1989 the Director, Small Industries Service Institute, Guwahati is pleased to offer Shri/~~Shrimati~~ Dunlora chandra Medhi

Registration No. 354/76-Tinsukia Em. Ex. temporary post of Skilled Worker (M.T. (M.C.)) in Small Industries Service Institute, ~~Guwahati/Branch Institute, Shillong, Tura (Meghalaya), Diphu, Tezpur, Silchar (Assam), New Itanagar (Arunachal Pradesh)/Extension Centre, Tinsukia/Jorhat (Assam) & FTS Tinsukia~~ in the scale of pay Rs. 1320-30-1560-EB-40-2040/-. The appointee will also be entitled to draw dearness and other allowances at the rates admissible under and subject to the conditions laid down in rules the orders governing the grant of such allowances in force from time to time.

2. THE TERMS OF APPOINTMENT ARE AS UNDER :

- i) The appointment is temporary and will not confer any title to permanent employment.
- ii) The appointment will be on trial for Two years, the period is liable to be extended or curtailed at the discretion of the appointing authority. During this period his/~~her~~ services may be terminated at any time without assigning any reasons.
- iii) If during trial period Shri/~~Smt.~~ Dunlora chandra Medhi may desire to leave the Organisation, one months' clear notice will be necessary.
- iv) On completion of the trial period the appointment may be terminated at any time by a month's notice given by either side. The appointing authority reserves the right of terminating his services forthwith or before the expiry of the stipulated period of notice by making payment to him of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.
- v) The appointment carries with it the liability to serve anywhere in Assam, Meghalaya & Arunachal Pradesh.
- vi) He will have to attain the speed of 30(thirty) words per minute in type within 6(six) months from the date of appointment. Other conditions of services will be governed by the relevant rules and orders in force from time to time.

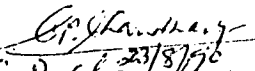
3. THE APPOINTMENT WILL BE FURTHER SUBJECT TO :

- 1) Production of Certificate of Fitness from the Civil Surgeon.

Contd....2

*Attested
Smt.
Advocate
18.08.93*

- 2) Submission of a declaration in the form enclosed and in the event of the candidate having more than one wife living the appointment will be subject to his/her being exempted from the enforcement of the requirement in his behalf.
- 3) Taking on Oath of Allegiance/Fidelity to the Constitution of India.
- 4) Production of the following original certificates together with one attested copy.
 - 1) Degree/Diploma/Certificates of educational and other Technical qualification, if any. (b) Certificate of age, (c) Character Certificate from a gazetted officer of the Central/State Government (d) Character Certificate of previous employment, if any. (e) Certificate in the prescribed form in support of candidate's claim to belong to scheduled Caste or Tribe, (e.g. Indian Communities. (The Certificate should be signed by the District Officer of the sub-divisional office or any other officer of the District in which his/her parents ordinarily reside, who has been designated by the Government. concerned for the purpose. Issue such Certificate, if both parents are dead, of the district in which he himself resided otherwise than for the purpose of his own education. Where the Certificates are issued by Gazetted Officer of the Union Government or State Government they should be countersigned by the District Magistrate or Deputy Commissioner or Sub-Divisional Officer.)
- 4) It may please be stated whether the candidate is serving or is under obligation to serve another Central Government, Department or State Government or In public authority.
- 5) If any declaration given or information furnished by the candidate, is found to be false or if the candidate is found to have been convicted for any offence, he/she will be liable to be removed from service and such other action as Government may deem necessary.
- 6) If Shri/Smt./Miss Durlove Chandna Medhi accepts the offer on the above terms he/she should report for duty to the Director, SISI, Bamunimaidan, Guwahati-21/ by Director/Asstt. Director Incharge, Branch SISI/Extn. Centre F.T.S. TINSUKIA immediately but not later than 24-9-1990 failing which the offer will be treated as cancelled. While reporting for duty he/she should produce the certificates mentioned in para 3 above.
- 7) No travelling allowance will be allowed for joining the appointment or on termination thereof unless otherwise admissible under rules.


 C.P. Choudhary
 ASSISTANT DIRECTOR (ADMN.)
 FOR DIRECTOR
 Assistant Director (Admn.)
 न.ऊ.से.सं. गुवाहाटी-21
 U.S.I., Guwahati-21.

To
 Shri/Smt./Miss Durlove Chandna Medhi,
Parbotia Road,
P.O. - TINSUKIA (Assam)

- Copy to :-
- 1) The Asstt. Director/Dy. Director I/c, SISI Branch/Extn. Centre F.T.S. TINSUKIA (Assam).
 - 2) The Asstt. Employment Officer, Dist. Employment Exchange, TINSUKIA (Assam)
 - 3) Personal file of Shri Durlove Chandna Medhi.
 - 4) Recruitment File of Class employees/staff, SISI, Ghy
 - 5) Office Suplt. (Accounts,) SISI, Ghy
 - 6) P.A.O. (SSI), Calcutta-35.
 - 7) File No. A-16011(3) (90-Adm.) (C.P. Choudhary)
 Verification File. Assistant Director (Admn.)
 for Director

pdc/31.1.89
 Alena
 Jaha
 As made
 18-08-89

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 12/2000


OF 199

Applicant(s) *Sree Durelove Chandan Medhi.*

Respondent(s) *Union of India and o/s.*

Advocate for Applicant(s) *M. M. Choudhury*
M. N. D. Goswami

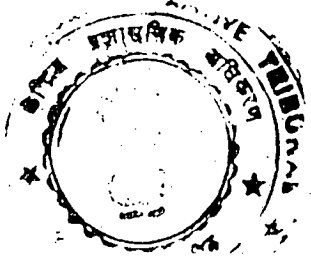
Advocate for Respondent(s) *C. G. S. C.*

Notes of the Registry	Date	Order of the Tribunal
	19.1.2000	<p>Present: Hon'ble Mr. G.L. Sanglyine, Administrative Member</p> <p>This application has been filed by the applicant seeking certain directions in regard to his transfer and posting in SISI, Guwahati. In this application the applicant has submitted representation dated.28.5.99. But no reply has been received from the respondents. The applicant is still serving as Skilled Worker Gr.I in S.I.S.I. at Imphal.</p> <p>I have heard learned counsel of both sides. I am of the view that there is no case for scrutiny and decision in the present O.A. I therefore, dispose of the application with direction to the respondents to dispose of the representation dated.28.5.99 submitted by the applicant. The applicant may also submit fresh representation. If the fresh representation is submitted by the applicant the</p>

contd/-

Attested
Sd/-
Advocate
18.05.03

Notes of the Registry	Date	Order of the Tribunal
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19.1.2000

the respondents shall consider the representation also. They shall communicate a speaking order to the applicant within a period of two months from the date of receipt of this order. Application is disposed of. No order as to costs.

Sd/MEMBER (Adm)

certified to be true Cop.

प्रमाणित प्रतिलिपि

[Signature]
7/02/2000

Section Officer

अनुमान अधिकारी (न्यायिक शाखा)
Central Administrative Tribunal

केन्द्रीय प्रशासनिक न्यायालय
Wahat: Banao, Guwahati
काशी न. नदी, गुवाहाटी

Attestd
Jong.
Advocate
18.05.03

No. 18013/03/2000-A(NG)
Government of India
Ministry of SSI & ARI
Office of the Development Commissioner
(Small Scale Industries)
NG Section

Nirman Bhawan, New Delhi
Dated 10th May 2000

ORDER


WHEREAS Shri D.C. Medhi had filed a OA before the Central Administrative Tribunal, Guwahati seeking transfer from SISI, Imphal to an available vacancy at SISI, Guwahati or at any place within the State of Assam, and

WHEREAS the Central Administrative Tribunal vide their Order dated 19.1.2000 directed the disposal of the representation dated 28.5.1999 submitted by the applicant as well as any fresh application submitted by the applicant subsequent to the Order, and

WHEREAS Shri Medhi has filed a fresh representation dated 14.2.2000 for posting as Skilled Worker Gr.I under the jurisdiction of SISI, Guwahati, received on 10.3.2000, and

NOW, therefore, having carefully considered the directions of the CAT and the representation of Shri Medhi, his transfer to Branch Institute, Silchar as Skilled Worker Gr.I under the jurisdiction of SISI, Guwahati against existing vacancy is approved. Branch Institute, Silchar and all its posts are under the jurisdiction of SISI, Guwahati.

Formal orders of transfer shall be issued by Director, SISI, Guwahati.


(D. K. GAUTAM)
Dy. Director (NG)

To

1. Sh. P.C. Medhi
Skilled Worker Gr. I
C-17/18 Takyelpat Industrial Estate
Imphal - 795001 (Manipur)
2. Director
Small Industries Service Institute
Bamuni Maidan
Guwahati - 781 021

*Attested
Self
Advocate
18.08.03*

GRAM : SMALLIND

e.mail senetghy @gw1.dot.net.in
Fax: 0361-550052
Phones : 550052 :: 550283
550073 :: 550298

GOVERNMENT OF INDIA
MINISTRY OF SSI & ARI
SMALL INDUSTRIES SERVICE INSTITUTE
BAMUNIMADAM, GUWAHATI-21

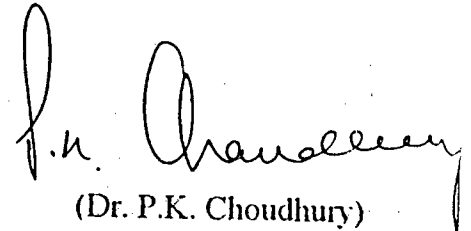
NO.C-14014(27)/2000 /776

Dated : 23rd May 2000
25

O R D E R

As per the directive received from Office of the DC(SSSI), New Delhi-11 vide their letter No. C-18013/03/2000-A(NG) dated 10-5-2000, Director, SISI, Guwahati is pleased to transfer Shri D.C. Medhi, Skilled Worker Gr.-I presently posted at SISI, Imphal to Branch SISI, Silchar under the jurisdiction of Director, SISI, Guwahati subject to the following conditions :

- a) Transfer will be at his own cost.
- b) He will rank junior most in the grade of Skilled Worker Gr.-I in the cadre of SISI, Guwahati.
- c) The transfer is approved in compliance with order from CAT, Guwahati.


(Dr. P.K. Choudhury)
Director.

TO

- ✓ 1. Shri D.C. Medhi, Skilled Worker, Gr.-I,
SISI, Imphal.
2. O/o the DC(SSSI), New Delhi-11.
3. Director, SISI, Imphal.
4. Asstt. Director I/C. Branch SISI, Silchar.


18.05.03

File No. 12/03/03 - 18 -

ANNEXURE - IV

Gramm: SMALLIND
Website: http://www.sisiguwahati.com

E-mail: senetghy1@sancharnet.in
Telefax: 91-0361-2550052
Telephone: 91-0361-2550073, 2550298



GOVERNMENT OF INDIA
MINISTRY OF SMALL SCALE INDUSTRIES
SMALL INDUSTRIES SERVICE INSTITUTE
BAMUNIMAIDAN : GUWAHATI-781021
(A S S A M)

No. A.32016 (1)/ 92- Estt / 607-0

dated 06th March 2003

ORDER

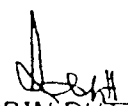
Sub: Promotion of Skilled Workers- Grade II to the grade of 'Skilled Worker - Grade I' under SISI, Guwahati Cadre- Orders - Issue of

On the basis of recommendations made by the Departmental Promotion Committee, the Director, SISI, Guwahati is pleased to order promotion on regular basis of the following Skilled Workers- Grade II to the grade of 'Skilled Worker - Grade I' under SISI, Guwahati Cadre in the scale of pay of Rs.4000 - 100 - 6000 until further orders with effect from the date of assumption of duties in the promotion grade in the offices indicated against each :-

Sl. No.	Name and present designation of the official	Present Place of Posting	Place of Posting as 'Skilled Worker-Grade I'
1.	Shri D. Sharma, Skilled Worker- Grade II	Silchar SISI, Guwahati	SISI, Guwahati
2.	Shri D.N.Haloi, Skilled Worker- Grade II	SISI, Guwahati	SISI, Guwahati

The Pay of the above the pay of the officials will be fixed under **FR 22 (I) (a) (1)**.

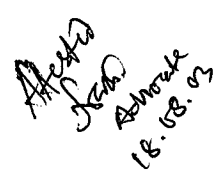
The Posting involved in the orders are in 'In Public Interest' and the officials concerned are entitled for benefits of Transfer TA, Joining time, etc as per normal Rules. The Official concerned should take up their duties in the new place of posting within a period of one month, from the date of receipt of this order.


(ROBIN DUTTA)
ASSISTANT DIRECTOR (ADMN)
FOR DIRECTOR

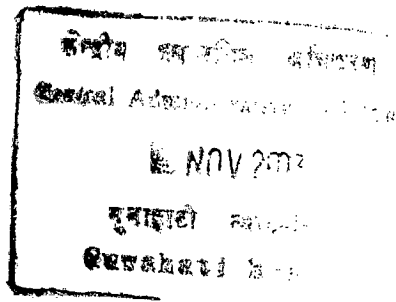
- To
- Shri D. Sharma, Skilled Worker- Grade II, Branch SISI, Silchar.
 - Shri D.N.Haloi, Skilled Worker- Grade II, SISI, Guwahati.

Copy to: 1) The Assistant Director In-Charge, Branch SISI, Silchar- 788 006. The date of relieving of the official concerned may be intimated to this office immediately.

- The Pay and Accounts Office, SSI, Kolkatta- 700 108.
- The Accounts Section, SISI, Guwahati
- Personal Files


18.03.03

-19-



28
 filed by the applicant -
 through Subroto Xela
 Advocate
 16/11/2003.

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH : GUWAHATI**

O.A. No. 187/2003

Sri Durlove Chandra Medhi

-versus-

Union of India & Ors.

In the matter of :

An Additional statement submitted by the applicant in addition to the statements made in O.A. No. 187/2003.

The humble applicant above named -

MOST RESPECTFULLY SHEWETH :

1. That the applicant being aggrieved due to denial of his legitimate claim for his transfer from Small Industries Service Institute (SISI), Silchar to SISI, Guwahati, approached this Hon'ble Tribunal by filing O.A. No. 187/2003.
2. That due to inadvertence one document i.e. an application of ^{wife of the} ~~the~~ applicant submitted to the respondents could not be submitted with the O.A. No. 187/2003, which is now annexed herewith as Annexure-A.

Under the facts and circumstances stated above, it is prayed that Your Lordships be pleased to grant the incorporation of this document as an additional statement to the O.A. No. 187/2003.

And for this act of kindness, your applicant as in duty bound shall ever pray.

VERIFICATION

I, Shri Durlove Chandra Medhi, applicant in the O.A. No. 187/2003, working in the office of the Small Industries Service Institute, Employees Skilled Worker Grade-I, Imphal, Manipur, do hereby verify that the statements made in Paragraph 1 and 2 are true to my knowledge and I have not suppressed any material fact.

And I sign this verification on this the 8th day of November, 2003.

Durlove Ch. Medhi

- 21 - 3

To
The Hon'ble Deputy Director
Office of the Development Commissioner
Small Scale Industries
NEW DELHI.

Dated the 30 th Jan'2001

In the matter of:

Prayer Petition for transfer of my Husband,
Sri Durlav Medhi, Skilled worker, Gr 1 to SISI Gauhati.

With reference to:

- i) Union govt circular issued by DC, SSI New Delhi with Memo No A 50015/H/97-A (NG) dtd 11.3.97
- ii) Your Memo No A-22014/2/97-A (NG) dtd 17/3/97 issued to SISI Gauhati.
- iii) My earlier petitions with the above subject.

Smti Hemi Medhi, Parbotia, Tinsukia.
.....petitioner.

Sir,

The undersigned petitioner most respectfully states her following contentions and earnestly prays before your Honour to look into the matter with sympathetic order and judicious disposal.

- 1.1 That Sir, the undersigned's husband, Shri Durlav ch. Medhi is an employee under your jurisdiction, presently stationed at SISI Silchar, in the capacity of a post viz, Skilled worker Gr-1 working diligently since June 2000.
- 2.1 that Sir, the undersigned affirms it on oath that she has been a cardiac patient since several years following troubles in respiration and therefore the undersigned applied with a request to transfer her husband ^{to} Gauhati so that he could take care of the undersigned and to facilitate her medical

Accepted
Smt. Hemi Medhi
19/1/01

check-up constantly under the supervision of a specialist at Guwahati before it is late for proper intensive treatment.

- 2.2 That Sir, as the undersigned's husband is a Skilled worker with grade-1, his transfer may be considered with transfer of the post as per the respective Union govt. circular referred to above within the jurisdiction of the same administrative area and for such reason, the transfer of Sri Durlav Medhi may kindly be considered to SISI Gauhati against on health ground.
- 3.1 That Sir, it is relevant to say, that Sri Birendra prasad Baishy, the then union minister of steels, etc, had endorsed necessity of transfer of my husband to SISI Gauhati as it was not derogatory to any norm put ~~by~~ by official circular of the respective ministry. Further, it has been reliably learnt that inspite of your Honour having satisfied for the transfer, the same has not yet been translated into reality ~~as~~ for reasons not known to her which not only defies the superior order by an inferior authority, but also puts the undersigned into jeopardy.
- 3.2 That Sir, the respective delegation of powers to various Director has already been made vide circular referred to above in (i) in respect of transfer within the same administrative area and therefore, there is no ground to debar the petitioner's requests for her husband's transfer from SISI Silchar to SISI Guwahati.
- 4.1 That ~~as~~ for all above reasons and substance the undersigned deems ~~it~~ it reasonable to approach you again for her husband's transfer to SISI Guwahati and to the petitioner who has been residing at Tinsukia with the little school going children.

Under the facts in view above, it is requested that your Honour would favourably pass ~~an~~ an order for eventual transfer of Sri Durlov Medhi from SISI Silchar to SISI Guwahati direct on health reason particularly for ends of justice.

With regards,

Yours faithfully,

Hemi Medhi

(Hemi Medhi. parbotia
Tinsukia 786125.

2. That with regard to the statement made in para 2, of the application the respondents beg to state that it is not the official's case to claim posting at a particular station citing his various convenience. As per case law developed in the matter of Posting/Transfer. It is for the administration to decide who should be posted where and when. In this connection attention is invited to the judgement of Apex Court in Civil Appeal No. 2348/93-401 & others Vs. S.L. Abbas (1993) 44-SSC 357 wherein the Supreme Court had held that an order of transfer is an incidence of Govt. service. Who should be transferred where, is a matter for the appropriate authority to decide.

3. That with regard to the statement made in para 3, of the application the respondents beg to state that the applicant intially appointed to the post of Skilled Worker, Grade-I(Met.) and posted at F.T.S., Tinsukia, vide order No. A-12021/2/86-Part-I dated 23/24-8-1990.

A copy of letter dated 23/24.8.1990 is annexed herewith and marked as Annexure - 1.

4. That with regard to the statement made in para 4, of the application the respondents beg to state that F.T.S., Tinsukia under Branch SISI, Tinsukia Office has been closed and as per rules he has been adjusted against existing vacancy at SISI, Imphal.

5. That with regard to the statement made in para 5, of the application the respondents beg to state that the applicant Skilled Worker, Grade-I, (Met) has been posted at SISI, Imphal, Manipur jurisdiction.

6. That with regard to the statement made in para 6, of the application the respondents beg to state that the applicant had filed a O.A. CAT, Guwahati seeking transfer from SISI, Imphal to an available vacancy at SISI, Guwahati or at any place within the Assam State. Accordingly, the applicant Skilled Worker, Gr.I(Met.) transferred from SISI, Imphal to Branch SISI, Silchar against existing vacancy vide H.O. order No. 18013/03/2000-A (NG) dated 10.05.2000 and Director, SISI, Guwahati order No. C-14014 (27)/2000 dated 23/25.05.2000.

A copy of letter 10.05.2000 is annexed herewith and marked as Annexure -2.

A copy of letter 23/25.05.2000 is annexed herewith and marked as Annexure -3.

7. That with regard to the statement made in para 7, of the application the respondents beg to state that the applicant Skilled Worker, Gr.I(Met.) has joined Branch SISI, Silchar on 5.6.2000 and as per terms and condition he has been become a junior most in his trade in the Assam Cadre.

8- That with regard to the statement made in para 8, of the application the respondents beg to state that at present no existing vacancy of Skilled Worker, Gr.I(Met) at SISI, Guwahati

9. That with regard to the statement made in para 9, of the application the respondents beg to state that some confidential papers against the applicant, Skilled Worker Gr.I(Met)

are also placed below for consideration as annexure

Copy of confidential papers are annexed herewith and marked as ANNEXURE 4

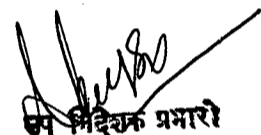
[Signature]
 Dy. Director I/c
 Govt. of India
 S. I. S. I. Guwahati

-4-

V E R I F I C A T I O N

I, Sri. Sanchi Ram Parray, presently working as Deputy Director in charge, being duly authorised and competent to sign this verification, do hereby solemnly affirm and state that the statements made in paragraph 1-9 are true to my knowledge and belief and those made in paragraph being matter of records, are true to my information derived there from and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material fact.

And I sign this verification on this th day of November, 2003.


Dy. Director I/o
Govt. of India
क. उ. से. स. गुवाहाटी-21
S. I. S. Department-21

12-
5

~~ANNEXURE-I~~
ANNEXURE-I

36
ANNEXURE-I

- 27 -

Gram: Smallind
Tel: 235-2379 ASEX IN

REGISTERED

Phones : 31949
31950

Government of India
Ministry of Industry
Small Industries Service Institute
Bamunimaidin
Guwahati-21

No. A-12021/2/86-Part-1/4839

Date the 23-8-1990

MEMORANDUM

1. With reference to his interview, dated 5-7-1989 the Director, Small Industries Service Institute, Guwahati is pleased to offer Shri/~~Shrimati~~ Dunlove chandra Medhi

Registration No. 354/76-TINSUKIA, Em. Ex temporary post of Skilled Worker, Gr. I (Mct) in ~~Small Industries Service Institute, Guwahati/ Branch Institute, Shillong, Jura (Meghalaya), Diphu, Tezpur, Srichar (Assam), New Itanagar (Arunachal Pradesh), Extension Centre, Pinsukia/Jornhat (Assam)~~ & FTS Tinsukia in the scale of pay Rs. 1320-30-560-EB-40-2040/-. The appointee will also be entitled to draw dearness and other allowances at the rates admissible under and subject to the conditions laid down in rules the orders governing the grant of such allowances in force from time to time.

2. THE TERMS OF APPOINTMENT ARE AS UNDER :

- i) The appointment is temporary and will not confer any title to permanent employment.
- ii) The appointment will be on trial for Two years, the period is liable to be extended or curtailed at the discretion of the appointing authority. During this period his/~~her~~ services may be terminated at any time without assigning any reasons.
- iii) If during trial period Shri/~~Shrimati~~ Dunlove chandra Medhi may desire to leave the Organisation, one months' clear notice will be necessary.
- iv) On completion of the trial period the appointment may be terminated at any time by a month's notice given by either side. The appointing authority reserves the right of terminating his services forthwith or before the expiry of the stipulated period of notice by making payment to him of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.
- v) The appointment carries with it the liability to serve anywhere in Assam, Meghalaya & Arunachal Pradesh.
- vi) He will have to attain the speed of 30(thirty) words per minute in type within 6(six) months from the date of appointment. Other conditions of services will be governed by the relevant rules and orders in force from time to time.

3. THE APPOINTMENT WILL BE FURTHER SUBJECT TO :

- 1) Production of Certificate of Fitness from the Civil Surgeon.

Admission on declaration in the form enclosed and in the event of the candidate having more than one wife living the appointment will be subject to his/her being exempted from the enforcement of the requirement in his behalf.

Taking on Oath of Allegiance/Fidelity to the Constitution of India.

- 1) Production of the following original certificates together with one attested copy.
 - a) Degree/Diploma/Certificates of Educational and other Technical qualification, if any. (b) Certificate of age, (c) Character Certificate from a gazetted officer of the Central/State Government (d) Certificate of previous employment, if any. (e) Certificate in the prescribed form in support of candidate's claim to belong to scheduled Caste or Tribe/Extn. Indian Communities. (The Certificate should be signed by the District Officer or the Sub-Divisional Officer or any other officer of the District in which his/her parents ordinarily reside, or as has been assigned by the State Govt. concerned a competent to issue such certificate, if both parents are dead, of the District in which he himself resided otherwise than for the purpose of his own education. Where the Certificates are issued by Gazetted Officer of the Union Government or State Government they should be countersigned by the District Magistrate or Deputy Commissioner or Sub-Divisional Officer.)
- 2) It may please be stated whether the candidate is serving or is under obligation to serve another Central Government Department or State Government or In public authority.
- 3) If any declaration given or information furnished by the candidate, is found to be false or if the candidate is found to have removed from service and such other activities as Government may deem necessary.
- 4) If Shri/Smt./Miss Durlove chandra Medhi accepts the offer on the above terms he/she should report for duty to the Director, SISI, Damanigaidan, Guwahati-21/ by Director/Asstt. Director Incharge, Branch SISI/Extn. Centre F.T.S. TINSUKIA immediately but not later than 24-9-1990 failing which the offer will be treated as cancelled. While reporting for duty he/she should produce the certificates mentioned in para 3 above.
- 5) No travelling allowance will be allowed for joining the appointment or on termination thereof unless otherwise admissible under rules.

C. P. Choudhary
23/8/90
C. P. Choudhary
ASSISTANT DIRECTOR (ADMN.)
FOR DIRECTOR

To
Shri/Smt./Miss Durlove chandra Medhi,
Parbotia Road,
P.O. - TINSUKIA (Assam)

Assistant Director (Admn.)
ब.क.सं. गुवाहाटी-21
S.I.S.I., Guwahati-21.

- Copy to :-
- 1) The Asstt. Director/Dy. Director I/c, SISI Branch/Extn. Centre F.T.S. TINSUKIA (Assm).
 - 2) The Asstt. Employment Officer, Dist. Employment Exchange, TINSUKIA (Assm)
 - 3) Personal File of Shri Durlove chandra Medhi
 - 4) Recruitment File of Class employees/staff, SISI, Ghy
 - 5) Office Suplt. (Accounts), SISI, Ghy
 - 6) P.A.O. (SSI), Calcutta-35.
 - 7) File no. A-16011(3) 190-Adm. (C. P. Choudhary)
Assistant Director (Admn.)
for Director

29 -16- (7)

ANNEXURE - III (Series) 38

No. 18013/03/2000-A(NG)
Government of India
Ministry of SSI & ARI
Office of the Development Commissioner
(Small Scale Industries)
NG Section

ANNEXURE - 2

ANNEXURE - II

Nirman Bhawan, New Delhi
Dated 10th May 2000

ORDER

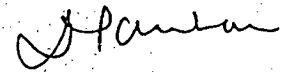
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WHEREAS the Central Administrative Tribunal vide their Order dated 19.1.2000 directed the disposal of the representation dated 28.5.1999 submitted by the applicant as well as any fresh application submitted by the applicant subsequent to the Order, and

WHEREAS Shri Medhi has filed a fresh representation dated 14.2.2000 for posting as Skilled Worker Gr.I under the jurisdiction of SISI, Guwahati, received on 10.3.2000, and

NOW therefore, having carefully considered the directions of the CAT and the representation of Shri Medhi, his transfer to Branch Institute, Silchar as Skilled Worker Gr.I under the jurisdiction of SISI, Guwahati against existing vacancy is approved. Branch Institute, Silchar and all its posts are under the jurisdiction of SISI, Guwahati.

Formal orders of transfer shall be issued by Director, SISI, Guwahati,


(D. K. GAUTAM)
Dy. Director (NG)

To

1. Sh. P.C. Medhi
Skilled Worker Gr. I
C-17/18 Takyelpat Industrial Estate
Imphal - 795001 (Manipur)
2. Director
Small Industries Service Institute
Bamuni Maidan
Guwahati - 781 021

-30- (8)

-17-

~~ANNEXURE - III (Series)~~
ANNEXURE - 3

GRAM : SMALLIND

e.mail senetghy @gw1.dot.net.in
Fax: 0361-550052
Phones : 550052 :: 550283
550073 :: 550298

GOVERNMENT OF INDIA
MINISTRY OF SSI & ARI
SMALL INDUSTRIES SERVICE INSTITUTE
BAMUNIMADAM, GUWAHATI-21

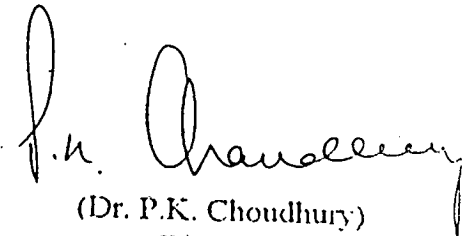
NO.C-14014(27)/2000 /776

Dated : 23rd May 2000

O R D E R

As per the directive received from Office of the DC(SS1), New Delhi-11 vide their letter No. C-18013/03/2000-A(NG) dated 10-5-2000, Director, SISI, Guwahati is pleased to transfer Shri D.C. Medhi, Skilled Worker Gr.-I presently posted at SISI, Imphal to Branch SISI, Silchar under the jurisdiction of Director, SISI, Guwahati subject to the following conditions :

- a) Transfer will be at his own cost.
- b) He will rank junior most in the grade of Skilled Worker Gr.-I in the cadre of SISI, Guwahati.
- c) The transfer is approved in compliance with order from CAT, Guwahati.


(Dr. P.K. Choudhury)
Director.

TO

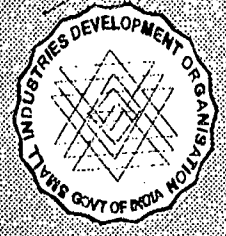
- ✓ 1. Shri D.C. Medhi, Skilled Worker, Gr.-I, SISI, Imphal.
- 2. O/o the DC(SS1), New Delhi-11.
- 3. Director, SISI, Imphal.
- 4. Asstt. Director I/C. Branch SISI, Silchar.

31- (9)

ANNEXURE-4

40

स्मालइंड
मास १९९४
भारत सरकार
उद्योग मंत्रालय
शाखा लघु उद्योग सेवा संस्थान
लिंक रोड पथेन्ट, एन एस, एभिनिउ
शिलचर - ७८८ ००६, आसाम



GRAM : SMALLIND
① : 47649
GOVERNMENT OF INDIA
Ministry of Industry
Dr. Small Industries Service Institute
Link Road Point, N. S. Avenue,
SILCHAR - 788 006 : ASSAM

Date...09.07.02

Ref. No. A/28011/1/97/SI/311

REGISTERED POST

CONFIDENTIAL

To,
The Director
Small Industries Service Institute
Bamunimaidan, Guwahati-21

Sub: Transfer/Declaration Of Surplus manpower to Sri D.C. Medhi, Skill Worker, Gr-I.

Respected Sir,

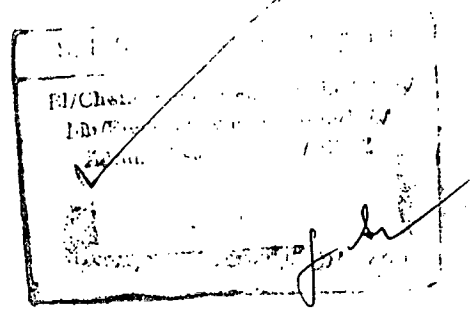
As informed on telephone on date 25.06.02 regarding obstinate attitude of Sri D.C. Medhi for not doing the job work in workshop and same is also explanatory from response (copy enclosed) submitted by him against the issued memo. ref. no. A-20017/10/2000/Sil/268, dated 25.06.02. Although as record says that he has capability to do the mechanical job work because he has done work in mechanical workshop of SISI, Imphal, and having IT certificate in Mechanic Trade and also have taken 01 year training in Advance Workmanship in Turner Trade from NSIC Ltd. Okhala, New Delhi (copy enclosed). Sri Medhi is stick to function (i.e. Methodology) for which his appointment order had issued for Br. SISI Tinsukiya (unit closed) and here is only job work so he almost remains without work due to which other skill worker feel disproportionateness in job work distribution and same they have complained to me. Since in Silchar workshop, there is not any methodology work so he is a surplus manpower here. So you are requested to either recommend his name for surplus manpower or kindly arranged his immediate transfer form this institute.

Yours faithfully

(A.K. Verma) 09.07.02

Assistant Director I/C

- Encl. (i) Memorandum Copy.
- (ii) IT Certificate.
- (iii) Training Certificate.
- (iv) Response Copy.



1685
22/7/2002